

(6)

**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 14/11/2017 AT 10.30 AM**

**PRESENT: SHRI CH. MOHD SHARIEF TARIQ, MEMBER – JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL**

**APPLICATION NUMBER :
PETITION NUMBER : TCP/217/(IB)/2017
NAME OF THE PETITIONER(S) : SANGHVI MOVERS LTD
NAME OF THE RESPONDENT(S) : S.V. SUGARS MILLS LTD
UNDER SECTION : 433 (e)(f)**

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

*W. Gnantham Kumar
Amiban Vijay A.K*

*Counsel for
Respondent*

A. H. S. S.

ORDER

Matter is called. No representation on behalf of the Petitioner. As seen from the order dated 10.10.2017, there was no appearance on behalf of the Petitioner. It appears that the Petitioner is not interested to pursue the matter. Therefore, the petition is **dismissed in default.**

-sd-
MEMBER (TECHNICAL)
ghk

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MEMBER (JUDICIAL)